

SHRI KRISHNA CHANDRA HALDER (Ausgram): I have written to you a letter for raising the matter about Burdwan University. . .

MR. SPEAKER: I did not allow it. Papers to be laid.

13.21 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES ORDER, 1966

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy of Notification No. S.O. 267(E) (Hindi and English versions) published in Gazette of India dated the 4th May, 1973 making certain amendment in Schedule IX to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Tamil Nadu, under sub-section (2) of Section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-5243/73].

REPORT ON WORKING OF DEPOSIT INSURANCE CORPORATION, BOMBAY

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1972, along with the Audited Accounts, under sub-section (2) of Section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-5244/73].

AMENDMENT TO ORISSA IRRIGATION RULES, 1961

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table a copy of Orissa

Notification No. S.R.O. 479/73 (Hindi and English versions) published in Orissa Gazette dated the 28th May, 1973 making certain amendment to the Orissa Irrigation Rules, 1961, under sub-section (3) of Section 53 of the Orissa Irrigation Act, 1959, read with Clause (c) (iii) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa. [Placed in Library. See No. LT-5245/73].

COMPANIES (CENTRAL GOVT.'S) GENERAL RULES AND FORMS (AMENDMENT) RULES, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1973 (Hindi and English versions), published in Notification No. G.S.R. 667 in Gazette of India dated the 30th June, 1973, under sub-section (3) of Section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-5246/73].

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

TWENTY-FIRST REPORT

SHRI BUTA SINGH (Rupar): I beg to present the Twenty-first Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Education and Social Welfare (Department of Education)—Admission and other facilities for Scheduled Castes and Scheduled Tribes in the Indian Institutes of Technology and Indian Institute of Science, Bangalore.

13.22 hrs.

MATTER UNDER RULE 377

MAHARASHTRA-MYSORE BORDER DISPUTE

PROF. MADHU DANDAVATE (Rajapur): With your permission, under Rule 377 I am raising a very important issue.

The Maharashtra-Mysore border dispute is pending for the last so many years. In spite of the categorical verdict given by the electorate and in spite of the fact that both the Chief Ministers of Maharashtra and Mysore have categorically said that they were willing to talk among themselves to find a solution, no solution was found and the matter is left to the Centre. I earnestly request that our Government should not make the people of Mysore and Maharashtra unnecessarily fight and they should not force them to take to agitation. Therefore, it is better that on the basis of well-defined principles this border issue is completely solved.

I want to bring to your notice as also to the notice of the Minister concerned that as a result of an impending solution to this pending problem renewed tensions are created on the border. On the 23rd July, 30,000 to 40,000 people demonstrated because one particular language was forced and imposed on the Marathi-speaking people in that particular area. According to our Constitution, in any area even the minority population has the right to have their own schools in their language. As a result of that, there was Belgaum bandh and the tragedy of that was that the Police resorted to lathi charge. They also lathi-charged the local legislator, Mr. Balwant Sayanak belonging to the Mysore legislative assembly who was elected in spite of Shrimati Indira Gandhi congress on behalf of Maharashtra Ekikaran Samiti.

Therefore, in conclusion I would like to make a request that they should actually look into the matter and investigate how the atrocities were committed. The Police rushed into the homes of the people and beat the children and women.

In order to put an end to all these manifestations and eruption of troubles which are really a direct consequence of the pending dispute of Maharashtra and Mysore, on the basis of well-defined principles, the Centre should settle the issue. I assure the Members of Mysore elected to this House from Mysore that we will not make it a matter of bone of conten-

tion between Mysore and Maharashtra. We assure them that we will not have any bitterness and let the Centre find a solution. Because of the uncertainty the agitation is continuing and I want to warn that if no solution is arrived at, the Maharashtra Ekikaran Samiti has already declared that from the 21st of November they are going to have a peaceful agitation and I warn that long before the agitation, when the Chief Minister of Maharashtra is leading an all-Party delegation to the Prime Minister, you should arrive at a solution and a definite assurance should be given to the all-Party Delegation that is coming to Delhi on behalf of the legislators of Maharashtra.

श्री भोगेन्द्र झा (जयनगर): मैंने आपको सूचना दी है। मैं एक बहुत ही गम्भीर मामले की ओर आपका ध्यान खींचना चाहता हूँ। यह मामला इसलिए भी गंभीर हो गया है कि मध्य प्रदेश की विधान सभा में अध्यक्ष ने . . .

अध्यक्ष महोदय: मोगन नहीं होता है, कुछ नहीं होता है, एक दम से खड़े हो जाते हैं। उनका मोगन था। मैंने उन को इजाजत दे दी।

श्री भोगेन्द्र झा: वह बोल चुके हैं। आप मुन लीजिये।

अध्यक्ष महोदय: मुनने की बात नहीं है। मैं दूसरी आइडम पर चला गया हूँ।

PROF. MADHU DANDAVATE: Let the Minister make some observation. I do not want him to raise any controversy. What is happening there is known to everybody. In view of that, let him make some observation in this House. The Minister of State is present.

MR. SPEAKER: It is already conveyed to him.

We pass on to the next item,—Shri Ganesh.

PROF. MADHU DANDAVATE: Let him not be so irresponsible, let him not be so cold. Let him make some observations.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I agree with Shri Dandavate that this is a matter in which a peaceful solution must be found and agitation should not be resorted to. It is an old dispute which has been before us for a long time. He referred to some specific instances in Mysore and with all respect, Sir, I would submit that whenever these specific instances are referred to, advance notice must be given to Government. Because, an hon. Member may make some statement which may reflect on a State Government and I would not be in possession of all the facts and I cannot therefore deal with such points.

PROF. MADHU DANDAVATE: I have given notice.

SHRI K. C. PANT: Therefore, Sir, it may be a little unfair to the State Government if these statements are made by any Member here. I am sure, my hon. friend does not want to add to the excitement in Maharashtra.

PROF. MADHU DANDAVATE: Not at all.

SHRI K. C. PANT: In whatever that is being said and done in this House, the primary concern has to be that there is no excitement and also that agitation is not fomented in any way. All of us must put our heads together, as we did whenever such problems confronted us, to find a peaceful solution.

MR. SPEAKER: The House now stands adjourned for lunch till 2-30 P.M.

13.27 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at thirty-three minutes past Fourteen of the Clock.

[**MR. DEPUTY SPEAKER** in the Chair]

SHRI S. M. BANERJEE (Kanpur): Sir, I hope you know that it has been brought to your notice as to what has appeared in the Patriot newspaper, dated 29th July, 1973.

It has been stated that:—

“A private detective agency with branches all over the country is learnt to have struck a security deal with the U.S. Embassy.”

“The first to undertake, the security of a foreign mission, the agency has about 1500 persons on the staff.”

MR. DEPUTY-SPEAKER: Now, what do you want me to do?

SHRI S. M. BANERJEE: I would only request you to hear what has been stated in the newspaper. It says:—

The entire Indian staff of the embassy—from Chowkidar to receptionist—are secured by the agency.”

Sir, I only say that there are 1500 persons on the staff of the embassy who are all trained as security staff. I would only request you to ask the hon. Minister to make a statement on this because this affects the security of the country.

14.35 hrs.

CUSTOMS GOLD (CONTROL) AND CENTRAL EXCISES AND SALT (AMENDMENT) BILL

MR. DEPUTY-SPEAKER: We take up the Customs, Gold (Control) and Central Excise and Salt (Amendment) Bill. Shri Ganesh.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Mr. Deputy-Speaker, Sir, I have had occasions, in the past, to refer in this House, to the various measures on which action has either been ini-